

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 12TH DAY OF FEBRUARY, 2001

Original Application No. 1393 of 1997

CORAM:

HON.MR.JUSTICE R.R.K.TRIVEDI,V.C.

HON.MR.S.DAYAL, MEMBER(A)

1. Shatrughan pandey,CWTC
S/o Shri Ram Jiyawan Pandey
2. Ramesh Chandra Verma CWTC
S/o Shri Satish Chandra Verma
3. Tribhuwan Singh,
S/o Sri Phulram Singh
4. R.P.Saroj,S/o Late Sri Bauram Ram
5. Shyam kumar Gupta,S/o Sri Purushottam
Ram Gupta
6. Vijay shanker Singh,
S/o Shri Raj Karan Singh
7. Pramod Kumar Singh,S/o Sri Kamlakat-- Singh
8. Gopi Nath Khati
S/o Sri radhey Shyam Khatri
9. Shambhu nath, S/o Shri Mishri Lal
10. Dr.G.D.Tiwari
S/o Sri Ram Nidhi tiwari
11. Ashok Kumar Pandey
S/o Sri Baliraj pandey
12. Suresh Bahadur Singh
S/o Shri Shiv Dayal singh
13. Shashi kant,S/o Sri Ganga Pd.Jaiswal
14. Rajesh Kumar Sharma
S/o Shri Chandrika Pd.Sharma
15. Indu Prakash Singh
S/o Sri Nanku singh
16. Santosh Kumar Srivastava
S/o Sri badri lal Srivastava
17. Harshvardhan Singh
S/o Late Sri Badri Singh
18. Sukh Lal, S/o Late Sarjoo Ram
19. Abdul Kalam Khan
S/o Late Abdul Salam Khan

...Applicants

...p2

:: 2 ::

1998
Alongwith OA 86 or 2001

1. K.P.Singh, s/o Late Sri Daya
Ram Singh, C.W.F.C
2. B.S.Rawat, S/o Late Sri Tula Singh Rawat
Carpet Training Officer, C.W.F.C
3. K.C.Thapaliyal, S/o D.P. Thapaliyal
C.W.F.C.
4. S.S.Mishra, S/o Sri Gauri Shanker
Mishra, Carpet Training Officer, S.C.
Dehradun, U.P.
5. Anurag Katara, S/o Nagesh kumar Katara
C.W.T.C.
6. R.B.Singh, S/o Shiv Pratap Singh
C.W.T.C, Daiwal, Dehradun.

... Applicants

(By Adv: Shri B.N.Chaturvedi)

Versus

1. Union of India through Secretary
Textile Ministry, New Delhi.
2. Development Commissioner (Handicraft)
Office of the Development Commissioner
(Handicraft), West Block No.7,
R.K.Puram, New Delhi.
3. Additional Development Commissioner
(Handicraft), West Block No.7
R.K.Puram, New Delhi.

*... Respondents
are same in both the OAs*

((By Adv: Shri Amit Sthalekar))

O R D E R (Oral)

JUSTICE R.R.K.TRIVEDI, V.C.

In both the aforesaid OA the questions of fact and law involved are similar and they can be disposed of by a common order against which learned counsel for the parties have no objection. OA No. 1393/97 will be the leading case.

The applicants are serving in Handicraft department as Carpet Training Officers. They have claimed salary in the grade of Rs.550-900 and Rs.1640-2900 and Rs.5500-9000 revised pay scale as being paid to Carpet Training Officers (Ex.J.F.O). The claim is that duties discharged

..p3

:: 3 ::

and responsibilities of both the posts are identical and they are in fact performing the same from the date of their appointment.

Shri B.N.Chaturvedi learned counsel for the applicant filed civil misc.application no.2825/2000 and submitted that similar controversy was raised before Jammu & Kashmir High court. The Hon'ble High court ^{has} accepted the claim of the writ petitioners and gave direction to the respondents to pay equal pay. The Judgement of the Hon'ble High court has been upheld by Hon'ble Supreme court in LPA 218/99(civil appeal No.4688/2000) by order dated 28.8.2000.

In the circumstances mentioned above, as the controversy stands decided, both the OAs are allowed with the direction to the respondents to pay salary to the applicants ^{equivalent} to Carpet Training Officers(Ex.JFO). However, there will be no order as to costs. This order shall be complied within four months.